

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:1592  
ANSWERED ON:11.12.2003  
ADULTERATION IN KEROSENE  
IQBAL AHMED SARADGI

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the Government is aware of adulteration in the kerosene sold in the country;
- (b) if so, the steps Government propose to check such adulteration;
- (c) whether there is a proposal to ban import of kerosene by non-Governmental companies;
- (d) if so, the details thereof; and
- (e) to what extent ban imposed on import of kerosene would ensure availability of pure kerosene in the markets?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS ( SHRIMATI SUMITRA MAHAJAN )

(a) to (e) : There is no report about adulteration of kerosene sold in the country. In view of the reported illegal activities of the Parallel Marketeers, Government, vide its Notification dated 25.11.2003 issued by the Ministry of Commerce and Industry, has amended the Exim policy on import of kerosene. As per this, import of kerosene shall be allowed through State Trading Enterprises.